

religious purposes violating the terms and conditions of the agreement with L and DO and that there have been persistent complaints from religious institutions/local associations in this regard during the last five years ; and

(b) if so, the details thereof and the reasons for converting the land meant for religious purposes into commercial complexes and the steps taken by Government in the matter ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). No. DDA had utilised only a small portion measuring 0.7 acres which does not form part of any religious institution and which is earmarked for shop-keepers/service personnel in R.K. Puram area. Representation against this construction on the site has been received by DDA.

Low Pressure of Drinking Water in LIG Flats, Sunlight Colony

7567. SHRI DALBIR SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government are aware that due to low pressure of drinking water, residents of first floor D.D.A. (LIG) Flats in Sunlight Colony, New Delhi are facing great difficulties ;

(b) whether many residents of these flats are using motor-pumps/boosters to make the water available at the first floor ;

(c) whether it is in violation of rules to use motor-pumps/boosters in the residential area ; and

(d) if so, whether Government propose to take action against those residents who are using motor-pumps/boosters and to increase pressure of drinking water in the said colony ?

THE DEPUTY MINISTER IN THE

DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The Delhi Water Supply and Sewage Disposal Undertaking have reported that water supply is available to the residents of 1st floor in LIG flats in Sunlight Colony for a duration of about 1½ hrs. both in the morning and in the evening.

(b) and (c). According to the Undertaking installations of booster pumps directly on municipal mains is a violation of the rules, however, booster pumps can be installed with an underground where such tanks are permitted. The Undertaking have stated that no complaint has been received regarding installation of booster pumps on the municipal mains.

(d) The Undertaking have reported that action is taken to disconnect the booster pumps which are directly installed on the mains whenever the same are detected by their staff or brought to notice by the residents of the colony. The Undertaking have informed that works of improving water supply in Sunlight Colony and adjoining areas is in progress and is expected to be completed in a period of three months.

IARI Deemed University

7568. SHRI R.L.P. VERMA : Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 3685 on 19 March, 1984 regarding IARI Deemed University and state :

(a) the statute of IARI Deemed University under which the IARI Director and the Academic Council have derived powers to confer degrees as has been laid down for all other universities ;

(b) the laid down guidelines under which the IARI Director is competent to designate certain S-3 scientists at IARI as "Professors" without selection and the authority under which he has been empowered ; and

(c) the justification to allow such scientists to continue as professors for periods from 4-7 years or more when the tenure is for 3 years ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Indian Agricultural Research Institute has been declared as a Deemed University under the Government of India, Ministry of Education Notification No. F. 24-44/58-U-5 dated 22.8.1958 under Section 3 of the University Grants Commission Act, 1956. As per the provisions of this Act read with Notification dated 22.8.1958, I.A.R.I. is empowered to award its own degrees.

(b) and (c). As Head of the Institute, the Director is competent to assign specific duties to scientists working under him and designate suitable S-3 scientists as Professors. Generally, the senior-most S-3 scientist next to the Head of the Division is designated as Professor. In divisions where the Heads and/or Professors were recruited prior to the introduction of the Agricultural Research Service or the Head of the Division is given a second tenure of three years by the competent authority, the next senior-most S-3 scientist continues in the post of Professor.

House Building Advance to Government Employees from Two Sources at a Time

7569. SHRI MANOHAR LAL SAINI : Will the Minister of WORKS AND HOUSING be pleased to refer to reply given to part (c) of the Unstarred Question No. 3705 dated 19 March, 1984 regarding house building advance to Government employees and state :

(a) whether his Ministry has seen the Office Memorandum No. F/15(3)/78-WIP dated 22 February, 1983 issued by the Ministry of Finance, Department of Expenditure wherein there is no mention whether the defence personnel on the basis of the Army, Navy and Air Force Group Insurance scheme come under the purview of the above said Office Memorandum consequent to which the Housing Financial Development Corporation, New Delhi does not entertain defence personnel ; and

(b) if so, whether Government propose to amend the aforesaid memorandum and issue instructions to HFDC to entertain

applications for loan from the defence personnel, if not, reasons thereof ?

THE DEPUTY-MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) and (b). Yes, Sir. The Group Insurance Scheme for Central Government employees, which came into force on 1.1.1982, is applicable to all Central Government employees except the members of Army, Navy and Air Force, who have already a separate scheme of their own. In view of the above position, the question of amending the said O.M. does not arise.

Development of Land Given to Group Housing Societies in Bodella

7570. SHRI ERA ANBARASU : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that development of land allotted in Bodella (Phase-II) of West Delhi to 21 Co-operative Group Housing Societies registered in 1979-80 has not yet been taken in hand by the Delhi Development Authority though physical possession of land has been given to them ; and

(b) if so, the reasons for delay and the expected time to complete the development work, viz. construction of roads, laying of sewerage and water line, etc. ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) The development work of the area has yet to be taken up by the DDA.

(b) The schemes for the peripheral services for the area are under preparation in the D.D.A. These schemes will be taken up for implementation after obtaining the approval of the M.C.D. The completion of the schemes will take about 2 years' time subject to availability of funds.

भारतीय कृषि अनुसंधान परिषद द्वारा मध्य प्रदेश में कृषि विश्वविद्यालय के लिए दी गई सहायता

7571. श्री फूल चन्द वर्मा : क्या कृषि मंत्री